

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I
APPEAL No. ST/296/2012-CU[DB]**

(Arising out of Order-in-Appeal No. 207-ST/GZB/2011-12 dated 07/12/2011 passed by Commissioner of Customs, Central Excise & Service Tax, (Appeals), Ghaziabad)

M/s Dr. Urvashi Chandra

Appellant

Vs.

Commissioner (Appeals), Customs, Central Excise & Service Tax,

Ghaziabad

Respondent

Appearance:

Absent on Call,

Shri Rajeev Ranjan, Additional Commissioner (AR),

for Appellant

for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing & Date of Decision : 19/06/2018

FINAL ORDER NO. **71148/2018**

Per: Archana Wadhwa

On matter being called, neither anybody appear nor is there any adjournment request, we also find that the matter has come up on record number of times and was being adjourned repeatedly. The appeal is of 2012 and cannot be kept on record from unlimited period. Accordingly, we dismiss the same for non-prosecution with liberty to apply for restoration on sufficient cause being shown for their absence.

(Dictated in Court)

Sd/-

**(Anil G. Shakkarwar)
Member (Technical)**

Sd/-

**(Archana Wadhwa)
Member (Judicial)**

Ansari